

ITEM NO.9

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 15246/2021

(Arising out of impugned final judgment and order dated 17-09-2018 in PIL No. 87/2006 passed by the High Court of Judicature at Bombay)

VINODCHANDRA HARKHLAL GANDHI

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

(IA No.87405/2021-CONDONATION OF DELAY IN FILING and IA No.87406/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87408/2021-EXEMPTION FROM FILING O.T. and IA No.87403/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

IA No. 87405/2021 - CONDONATION OF DELAY IN FILING

IA No. 87406/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 87408/2021 - EXEMPTION FROM FILING O.T.

IA No. 87403/2021 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

Diary No(s). 13791/2020 (IX)

(FOR ADMISSION and I.R. and IA No.97479/2020-CONDONATION OF DELAY IN FILING and IA No.97480/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97481/2020-EXEMPTION FROM FILING AFFIDAVIT

IA No. 97479/2020 - CONDONATION OF DELAY IN FILING

IA No. 97481/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 97480/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 14218/2022 (XVII)

(IA No.453/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.451/2023-EX-PARTE STAY and IA No.450/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 24-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Akash Rebello, Adv.
Mr. A. Karthik, AOR
Mr. Arsh Khan, Adv.
Ms. Smrithi Suresh, Adv.

Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Ms. Shreya Saxena, Adv.
Ms. Yamini Singh, Adv.
Mr. Sourav Singh, Adv.

Mr. Vinay Navare, Sr. Adv.
Mr. Sameer Vaidya, Adv.
Mr. Anand Dilip Landge, AOR
Mr. Avineesh Jha, Adv.

For Respondent(s) Mr. Mukesh Verma, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Pankaj Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioners in Diary No.13791/2020, matters stand adjourn for two weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)